

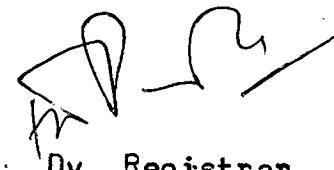
6  
Date : 28/7/1989.

The applicant is present in person.

Mr. N.K. Srinivasan, Advocate appears for the Respondents. He has filed a reply today which is taken on record and has served a copy of the same on the applicant.

Since the reply has been filed in the matter, the matter has become ready for hearing. However, it is not possible to fix hearing date in the near future on account of other old pending urgent matters. This matter is, therefore, kept on Sine-die list.

Mr. Srinivasan says that at the time of fixing the date of hearing notice may be issued to the Respondent No.3. Notice may also be issued to the applicant.



Dy. Registrar.

Per Tribunal

17/5/93

As per direction of the Hon'ble Vice Chairman dated 22.1.93, the matter is taken out from Sine-die list. Fixed for final hearing on 29/9/93. Issue notices to the parties as per order dated 28/7/89.

Notice is issued to  
Applicant R. No.3  
on dt 27-5-93

MS

Notice dtd. 27-5-93 recd.  
Basic informed under  
Postal Seminar "Left"

W

Date: 29/5/93

Applicant in person / by N.K. Srinivasan  
Advocate & Respondent by N.K. Srinivasan  
Counsel DS requested by Srinivasan  
The matter adjourned to 28/10/93  
for final hearing

  
Dy. Registrar

(5)

Date:

28/10/93

Per Tribunal

Applicant in person / by monie  
 Advocate / Respondent by mr. Srinivasan  
 Counsil: for want of time  
 The matter adjourned to 25/11/94  
 for hearing

Shyam  
 Dy. Registrar

S.

Tribunal

Date:

27/11/94

Applicant in person / by ✓

Advocate / Respondent by mr. N.K. SrinivasanCounsil: for want of time

The matter adjourned to 28/11/94  
 for final hearing

Shyam  
 Dy. Registrar

Date: 28.4.94

[Per B.S. Hegde, M(J)]

None for the applicant.

Mr. N.K. Srinivasan for the respondents.

The applicant has failed

to appear before the Tribunal during

the last two occasions. In the

circumstance we dismiss the

o. a. for default of appearance.

(u) R.K.

N.K.S.  
 (N.K. Srinivasan)

M(A)

B.S. Hegde  
 (B.S. Hegde)  
 M(J)